



- 3) The matter is coming up on the Board for the first time. In that view of the matter, Registry is directed to issue Notice to Respondents, clearly intimating the next date of hearing and to file and place on record Compliance Report well before the adjourned date.
- 4) In addition to the Notice ordered to be issued by the Registry, Applicant herein is also directed to issue Notice to Respondents, clearly intimating the next date of hearing by all available means (i.e. Speed Post, E-mail, etc.) and to file and place on record Affidavit of Service, well before the adjourned date.
- 5) Applicant herein is further directed to serve a copy of the present Interlocutory Application upon all the Respondents, forthwith, if not served earlier.
- 6) After receipt of Notice, Respondents are directed to file and place on record Affidavit in Replies, well before the adjourned date thereby duly serving copies thereof to the other side well in advance.
- 7) Stand over to 06.08.2024, for further consideration and hearing. Registry shall accept the Hard Copies of the present Interlocutory Application for the record purpose.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**